

Annexure - 8
NDA Metaoxides Private Limited; CIRP commenced on 28.05.2025;
List of creditors as on 30.03.2026
List of operational creditors (Other than Workmen and Employees and Government Dues)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC				Amount of contingent claim	Amount of any mutual dues, that may be set off
1	Raj Metal Industries	18.06.2025	₹ 3,47,36,081.00	₹ 2,68,53,383.00	Supplied raw material to CD	₹ 0.00		No	19.09%			₹ 78,82,698.00		The interest amount has not been admitted, as there is no agreement or document evidencing a contractual right to interest.
2	Nikita Industries Private Limited	19.07.2025	₹ 3,75,31,234.00	₹ 3,75,31,234.00	Supplied raw material to CD	₹ 0.00		No	26.68%			₹ 0.00		
3	Kanha Metal and Polymers	22.07.2025	₹ 1,37,82,058.00	₹ 1,10,25,354.00	Supplied raw material to CD	₹ 0.00		No	7.84%			₹ 27,56,704.00		The interest amount has not been admitted, as there is no agreement or document evidencing a contractual right to interest.
4	Mr. Charan Singh	20.07.2025	₹ 11,10,000.00	₹ 0.00	Lease Rental Dues	₹ 0.00		Yes	0.00%			₹ 11,10,000.00		Defective Form B, even after multiple reminders same was not rectified
5	Radha Krishnan Industries	30.07.2025	₹ 3,92,85,605.00	₹ 3,92,85,605.00	Supplied raw material to CD	₹ 0.00		No	27.93%			₹ 0.00		
6	Global Metal Industries	13.08.2025	₹ 41,79,289.00	₹ 41,79,289.00	Supplied raw material to CD	₹ 0.00		No	2.97%			₹ 0.00		
7	BVM Metals	23.12.2025	₹ 92,89,609.00	₹ 92,89,609.00	Supplied raw material to CD	₹ 0.00		No	6.60%			₹ 0.00		Claim Condoned by NCLT vide order dated 27.03.2026 as per Reg. 13 of CIRP Reg.
8	Future Metal Alloys Private Limited	20.12.2025	₹ 83,58,859.00	₹ 83,58,859.00	Supplied raw material to CD	₹ 0.00		No	5.94%			₹ 0.00		Claim Condoned by NCLT vide order dated 27.03.2026 as per Reg. 13 of CIRP Reg.
9	Met Bridge LLP	09.01.2026	₹ 1,17,864.00	₹ 1,17,864.00	Supplied raw material to CD	₹ 0.00		No	0.08%			₹ 0.00		Claim Condoned by NCLT vide order dated 27.03.2026 as per Reg. 13 of CIRP Reg.
10	M/s. Osaka Alloys & Steels Pvt. Ltd.	27.01.2026	₹ 24,81,412.00	₹ 17,99,082.00	Supplied raw material to CD	₹ 0.00		No	1.28%			₹ 6,82,330.00		NCLT vide order dated 27.03.2026 as per Reg. 13 of CIRP Reg. Interest rejected as no document provided in support
11	M/s. ZSL Private Limited	12.02.2026	₹ 22,23,526.00	₹ 22,23,526.00	Supplied raw material to CD	₹ 0.00		No	1.58%			₹ 0.00		Claim Condoned by NCLT vide order dated 27.03.2026 as per Reg. 13 of CIRP Reg.
Total			₹ 15,30,95,537.00	₹ 14,06,63,805.00		₹ 0.00	₹ 0.00		100.00%	₹ 0.00	₹ 0.00	₹ 1,24,31,732.00	₹ 0.00	

Note :

- As per Regulation 14 of IBC 2016- Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.
- The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.
- Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.